### <u>COURT-I</u> IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## APPEAL NO. 267 OF 2017

# Dated: 6<sup>th</sup> April, 2018

Present: Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG) Hon'ble Mr. Justice N.K. Patil, Judicial Member

#### In the matter of :

GAIL India Ltd. Vs.		Appellant(s)
The Petroleum & Natural Gas R	egula	itory BoardRespondent(s)
Counsel for the Appellant(s)	:	Ms. Neelima Tripathi Ms. Gunjan Singh
Counsel for the Respondent(s)	:	Mr. Rahul Sagar Sahay Mr. Sumit Kishore

### <u>ORDER</u>

The learned counsel, Mr. Rahul Sagar Sahay, appearing for the Respondent P&NG Regulatory Board prays for four weeks time to enable him to comply with the Order dated 09.02.2018 of this Appellate Tribunal.

Submission made by the learned counsel appearing for the Respondent P&NG Regulatory Board, as stated above, is placed on record.

The time is extended upto 07.05.2018, as requested by the learned counsel appearing for the Respondent P&NG Regulatory Board to enable him to comply with the Order dated 09.02.2018 of this Appellate Tribunal subject to the payment of Rs.5,000/- (Rupees Five Thousand Only) as costs. The Respondent P&NG Regulatory Board shall pay a cost of sum of Rs.5,000/- (Rupees Five Thousand only) to the *National Defence Fund, PAN No. AAAGN0009F, Collection A/c No. 11084239799 with State Bank of India, Institutional Division, 4<sup>th</sup> Floor, Parliament Street, New Delhi* within a period of two weeks from today and report compliance.

List this matter on <u>06.07.2018</u>, as agreed by the learned counsel appearing for both the parties.

(Justice N.K. Patil) Judicial Member (B.N. Talukdar) Technical Member (P&NG)

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